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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 24th April, 2020/Vaisakha 4, 1942 (Saka)

THE HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) ORDINANCE, 2020

NO. 6 OF 2020

Promulgated by the President in the Seventy-first Year of the Republic of India.

An ordinance further to amend the Homoeopathy Central Council Act, 1973.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This ordinance may be called the Homoeopathy Central Council (Amendment) Ordinance, 2020.

Short title and commencement.

(2) It shall come into force at once.

59 of 1973. 2. In section 3A of the Homoeopathy Central Council Act, 1973, in sub-section (2), for the words “within a period of two years”, the words “within a period of three years” shall be substituted. Amendment of section 3A.

RAM NATH KOVIND,
President.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.